

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.332 of 1994

Wednesday this the 23rd day of February, 1994

CORAM

Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman
Hon'ble Mr. P.V. Venkatakrishnan, Administrative Member

K.R. Santhamma,
Head Clerk, Local Office,
Employees State Insurance Corp.
Udyogmandal.Applicant

(By Advocate M/s KP Dandapani & Sumati Dandapani)

Vs.

1. The Regional Director
Regional Office (Kerala)
Employees State Insurance Corp.
'Panchadeep Bhavan,
North Swaraj Round,
Thrissur-20.
2. The Local Office Manager
Employees State Insurance Corp.
Udyogmandal.Respondents

(By Advocate Mr. Ajay Ghosh)

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant is aggrieved by her transfer from Trichur to Ernakulam. She has carried out the orders and reported at Udyogmandal. She made two representations for a posting at Trichur, where according to her seven vacancies are available.

2. Though an employee may not have an enforceable right to be transferred to a place of her choice or to be retained for any length of time at a place, arbitrary exercises are not permitted while exercising a power. We are not presuming or suggesting that such an exercise has been resorted to in this case. We

direct 1st respondent to consider Annexures A2 and A3 representations and pass appropriate orders thereon within one month from today. Respondents shall not render the remedy of applicant illusory by filling up the post to which the applicant could be considered.

3. Application is disposed of with the aforesaid directions. No costs.

Dated 23rd February, 1994.

P. Venkatakrishnan
P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

Chettur Sankaran Nair
CHETTUR SAN KARAN NAIR (J)
VICE CHAIRMAN

ks232